ANNEXURE-6

Name of the corporate debtor: M/s Independent TV Limited;
Date of commencement of liquidation: 17.03.2023;
List of stakeholders as on: 14.06.2023

## List of Operational creditors (other than Workmen, Employees and Government Dues)

		Details of c	Details of claim received			Details of	Details of claim admitted							
No. Name of Creditor	Identification No.	Date of receipt	Amount claimed	Amount of claim admitted	Nature of claim	Amount covered by lien or attachment pending disposal	Whether lien / attachment removed? (Yes/No)	Amount covered by guarantee	% share in total amount of claims admitted	Amount of contingent mutual dues, the claim may be set off	Amount of any mutual dues, that may be set off	Amount of claim rejected	Amount of claim under verification	Remarks, if any
STAR INDIA PRIVATE LIMITED	U72300MH1994PTC076485	14.04.2023	124978717	124978717	8	NA	ÑA	N N	25.20		NA		r.	This claim include Sur India and Disney. The star india had filed claim on behalf of disney, during the CIR Process both the companies are claim filed suprately, upon due verification thereis no bar in the Law. Hence claim is
Zee Entertainment Enterprises	L92132MH1982PLC028767	16.04.2023	134110907	134110907	000	NA	NA	NA VN	27.00		NA	,		Claim Admitted
Numeric Advisory Private Limited	U93000DL2018PTC342750	23.03.2023	424770	240770	00	N.	N	X	0.04		NA	184000		No claim received during Liquidation Process, only mail received to request for consider the same as filed during CIR Proces.  As per OC claim pertains to invoice of for the period 1-5-19 to 31-5-19  MSME Samdham intimation for making payment is also attached.  Further OC claims TDS of Rs. 184000 not deposited by CD.  TDS may be deposited by RP as per the waterfall.  Claim admitted (270000+70-29300)
M B Surana Marketing Private Limited	U51109DL1988PTC034445	17 04 2023	7215114	999900	00	Z,	N N	×	0.20		NA	6215214		No claim received during Liquidation Process, only mail received to request for consider the same as filed during CIR Proces.  As per Bosks of Accounts claim is NIL, Further Involves are in Name of Pantel Technologies.  OC has filled form C instead of Form B. No supporting documents is provided for a least the contraction.
Akash Saha (Ambay Enterprises)			200000	200000	00	N	NN	N	0.04		N.	0		No claim or mail received during liquidation process, therefore, we consider claim as filed during CIR Process.  Tax Invoice is issued by CD (TTVL).  Payment made by OC to CD.  This Claims pertains to Advance deposit of recharge vouchers.  CD has transferred this amount to Pantel Technologies
Independent Service Company		05.04.2023	8230044	400000	8	N	NA	NA	0.08	î.	NA	7830044		OC has claimed Rs. 82300444/. This amount OC has paid to Pantel rechnologies.  As per Books of Accounts OC has paid only Rs. 4,00,000 to CD, which CD has transferred to Pantel tech.  This Claims pertains to Advance deposit of recharge vouchers, Set of Box.  Dish Antena, assessories.
I. N Marketing			3600000	3600000	8	N	NN	NA	0.72		NA.	0		No claim or mail received during liquidation process, therefore, we consider claim as filed during CIR Process.  This Claims pertains to Advance deposit of recharge vouchers.  CD has transferred this amount to Paniel Technologies.  OC has filled form C instead of Form B
Mandhar Marketing		90	0000081	1800000	00	N	NA	NA	0.36	×	NA A	o	,	No claim or mail received during liquidation process, therefore, we consider claim as filed during CIR Process.  Tax Invoice is issued by-CD (ITVL).  This Claims pertains to Advance deposit of recharge vouchers.  CD has transferred dus amount to Paniel Technologies.  OC has filled form C instead of Form B.
Krish Electronics		X	2100000	2100000	000	N	NA	NN	0.42	ω	NA	o	w	No claim or mail received during liquidation process, therefore, we consider claim as filed during CIR Process.  This Claims pertains to Advance deposit of recharge vouchers.  CD has transferred this amount to Paniel Technologies
Priya Shrivastava M/s Sanvriddhi Management Services		31.03.2023	587475	587475	00	NA	NA	NA	11.0	¥ć	Z >	0	240	No claim received during Liquidation Process, only mail received to request for consider the same as filed during CIR Proces.  Claim Documents Ok. Claim is of Rs. 387475. In tally, . CD has written of the balance amount payable.
Messrs Online ( Online Service)	- 1	16.04.2023	199999	666661	00	NA	N N	N	0.04		NA	0	6	Tax Invoice is issued by CD (TIVL) Payment made by OC to CD. This Claims pertains to Advance deposit of recharge vouchers. CD has transferred this amount to Pantel Technologies
	- /U-NOO333/													

	<u> </u>	20	19	=	17	5	2	7	3	12
	Magnaquest Technologies Limited	Bhagwatt Fraders	J S Enterprises (Harmeet Kaur)	Ankur Enterprises	Names	Mahdeb Traders	V даунакsium Адепсиез	Shree Sai Services (Managobinda Paraida)	Mahalaxini Encrjpriseš (rawan Bhadoria)	
(4/18年度)(4)	U72200TG1997FLC028163	,				,			,	
	24.03.2023	(*								,
	14748000	465000	0000001	N00000	500000	500000	5769240	500000	8722763	2500000
	11669332.04	465000	1000000	800000	500000	500000	100000	500000	500000	2500000
	00	90	90	8	8	00	000	00	000	000
	N	N	Z	Z	×	N	Z.	Z	NA	N.A
	N	N,	N/	N.	×	N.	N	NA	N.	N <sub>A</sub>
	N	Z/>	N/A	N/	Z.>	NA	NA	N.	NA NA	NA
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	6	o	0	0	0	0	5669240	0	8222763	0
	(0)	ï.	É							
THE STATE OF THE S	No claim received during Liquidation Process, only mail received to request for consider the same as filed during CIR Proces. Interest Calculation is not Provided by OC. Four Months Invoice is pending as per OC.  We have taken interest w.e.f.24th June i.e. 7 days after the date of last Invoice raised by OC. @ 2% pm as per the agreement.  TDS Claimin rejected as it will be deposited as per the Claim of fnoome tax.	No claim received during Liquidation Process, only mail received to request for consider the same as filed during CIR Process Tax Invoice is issued by CD (ITVL).  Payment made by OC to CD. This Claims portains to Advance deposit of recharge vouchers. CD has transferred this amount to Pantel Technologies.	No claim or mail received during liquidation process, therefore, we consider claim as filed during CIR Process.  Tax Invoice is issued by CD (ITVL).  Payment made by OC to CD.  This Claims pertains to Advance deposit of recharge vouchers.  CD has transferred this amount to Pantel Technologies.	No claim or mail received during liquidation process, therefore, we consider claim as filed during (CIR Process.  Tax Invoice is issued by CD ((TVL).)  Payment made by OC to CD.  This Claims pertains to Advance deposit of recharge vouchers  CD has transferred this amount to Pantel Technologies.	No claim or mail received during liquidation process, therefore, we consider claim as filed during CIR Process.  Tax Invoice is issued by CD ((TVL))  Payment made by OC to CD.  This Claims pertains to Advance deposit of recharge vouchers.  CD has transferred this amount to Pantel Technologies.	No claim or mail received during liquidation process, therefore, we consider claim as filed during CIR Process.  Tax Invoice is seased by CD (TIVL)  Payment made by OC to CD.  This Claims pertains to Advance deposit of recharge vouchers.  CD has transferred this amount to Pantel Technologies.  Serive agreement is not attached.	No claim or mail received during liquidation process, therefore, we consider claim as filed during CIR Process.  Payment made by OC to CD and Rs. 1,00,000 only and rest of the payment as claimed by OC is the payment made to Pantel.  Balance amount of claims is for payment OC has made to Pantel technologies. Service agreement is not attached.  This Claims pertains to Advance deposit of recharge vouchers.	No claim or mail received during liquidation process, therefore, we consider claim as filed during CIR Process.  Tax Invoice is issued by CD (ITVL).  Payment made by OC to CD.  This Claims pertains to Advance deposit of recharge vouchers.  CD has transferred this amount to Pantel Technologies	No claim or mail received during liquidation process, therefore, we consider claim as filed during CIR Process.  Tax Invoice is issued by CD (ITVL) of Rs. 5,00,000 and rest to by Pantel Payment made by OC to CD of Rs. 5,00,000 only and and rest of the payment as claimed by OC is the payment made to Pantel.  Balance amount of claims is for payment OC has made to Pantel technologies. Service agreement attaled is with Pantel.  This Claims pertains to Advance deposit of recharge vouchers.	No claim of mali received during liquidation process, therefore, we consider claim as filed during CIR Process.  Tax Invoice is issued by CD (ITVL),  Payment made by OC to CD.  This Claims pertains to Advance deposit of recharge vouchers.  CD has transferred this amount to Pantel Technologies

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		65997831.03		8547186427	100.000					495388758.4	9112851684	/	TOTAL	
CLAIM ADMITTED	*		NA	*	0,000	NA	NA	NA	00	28280	28280	24.03.2023		Rabi Narayan Das
Claim admitted and interest has been declined being no agreed terms.	,	600000	NA		0.24	NA	NA	NA	90	1200000	0000081	14.04.2023	•	M/s MSS Digital
The claim is admitted as a contingent, subject to the disposal of writ petition WP (C) No. 9240/2018.	# E	.*	AN	8547186427	0.00	NA	NN	N	000		8547186427	07.04.2023		Ministry of Information and Broadcasting
No claim or mail received during liquidation process, therefore, we consider claim as filed during CIR Process.  Claim admitted.  Interest calculated up to Feb 2020.	,	837789,0289	N		2.90	N >	NN	NA	90	14375296.94	15213085.97	,	L22110TN1985PLC012491	SUN TV NETWORK LIMITED
No claim or mail received during liquidation process, therefore, we consider claim as filed during CIR Process.  As the Claim relates to Pre 2018 March period, Balance as per audited books admitted(Tally balance)		7204172	NN	*	0.88	N	NA	NA	000	4407944	11612116		L92490TN1994PLC027709	RAJ TELEVISION NETWORK LTD
Claim admitted as per Books of CD.	,	6766191	NA	•	9.58	NA	NA	NA	000	47514000	54280191	13.04.2023	×	GRAVITAAS
No claim or mail received during liquidation process, therefore, we consider claim as filed during CIR Process.  Payment received in ITVL, and Transferred to Pentlel. Inv raised by ITVL, Claim portains to Advance Deposit of Recharge Vouchers		0	N N		0.23	×	N.	ž	00	1150000	1150000			SATYAM SALES COORPORATION
No claim received during Liquidation Process, only mail received to request for consider the same as filed during CIR Process.  This claim portains to Advance deposit for Settop Boxes, Dish Antena etc., Cd has transferred this amount to Pantel Technologies, That Service Agreement are between Pantel Technologies Ltd and OC, Bills of the OC are issued to Pantel Technologies P Ltd, Form B NOT SIGNED, AND SIGNED FORM CFILED FOR RS 10195000		0	NA		0.04	NA	N.	NA	00	200000	200000	20.04.2023		ANKIT ENTERPRISES 27
No claim or mail received during liquidation process, therefore, we consider claim as filed during CIR Process.  Rs 31317/(277324920) is pertaining to FY 2017-18. The same is not found with Audited Books of accounts hence rejected		31317	NA		0.11	NA	NN	NA	OC	589627	620944	·	,	WOW CREATION
Claim admitted			NA	•	2.27	NA	NA.	NA NA	oc	11284156.65	11284156.65	16.04.2023	U74899DL1994PTC061152	25 PRIVATE LIMITED
Claim admitted			NA	•	22.42	AN	NA	NA	000	111189679	111189679	16.04.2023	U74300MH2008PTC274364	INDIACAST MEDIA 24 DISTRIBUTION PRIVATE LIMITED
Claim admitted			NA		3.00	N	N.	N <sub>N</sub>	8	14897674.77	14897674.77	16.04.2023	U74300DL1996ULT082136	DISCOVERY  COMMUNICATIONS INDIA
Invoice raised by CD and Payment also made by OC to CD of Re. 20,00,000 only, and rest of the payment as claimed by OC is the payment made to Pantel.  Balance amount of claims is for payment OC has made to Pantel technologies Service agreement is not attached.  This Claims pertains to Advance deposit of recharge vouchers.	x	22437101	Z	*	0.40	×	×	×	000	2000000	24437101			Dreamzz Tradewing LLP  22

Anup Kumar
Liquidator of M/s Independent TV Ltd.
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